

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/707/2020

This the 09th of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**



Neelam Kour, D/o S. Bir Singh R/o Ward No. 5 Jadh Tehsil, Akhnoor District Jammu aged 22 years.

.....Applicant

(Advocate:- Ms. Manpreet Kour for Ms. Surinder Kour)

Versus

1. State of Jammu & Kashmir through Chief Secretary, Government of J&K, Civil Secretariat, Jammu.
2. Commissioner /Secretary to Government, Social Welfare Department, J&K Govt., Civil Secretariat, Jammu.
3. Director Social Welfare Department, Jammu.
4. Programme Officer, ICDS, Social Welfare Department, Jammu.
5. District Social Welfare Officer, Jammu.
6. Child Development Project Officer, ICDS Project, Akhnoor District Jammu.
7. Parveen Kour W.o S. Sukhvinder Singh, R/o Ward No. 6 Jadh Tehsil Akhnoor District Jammu.

(By Advocate : Mr. Sudesh Magotra, DAG)

.....Respondents

ORDER[ORAL]**(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted at the Bar that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Anganwari workers and placed reliance on **State of Karnataka v/s Ameerbi**, (2007) 11 SCC 681.

2. Even the Hon'ble J & K High Court, Srinagar, in CM No.371/21 in the case of **Syed Firdosa & Ors. Versus UT OF J & K & Ors** decided on 22.2.2021 has held that the case regarding Anganwari workers is not amenable to the jurisdiction of the C.A.T. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Anganwari workers.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

4. The parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 06.05.2021.



(TARUN SHRIDHAR)
MEMBER (A)

jns

(RAKESH SAGAR JAIN)
MEMBER (J)